

Cr 7654286
14/12/26

Order Sheet

In the Court of PRL CITY CIVIL AND SESSIONS JUDGE

FR No. : CrL.Misc./6922/2026

Registration No. : CrL.Misc./6920/2026

Main Matter : //

Petitioner Vs Respondent

1) SUMAN S SAHUKAR

1) VIDHANA SOUDHA PS

FIR No.: 78/2026

Police Station: VIDHANASOUDHA PS

Nature of Case :

Criminal Misc. Petition

Provision of Law :

Bharatiya Nagarik Suraksha Sanhita 482

Advocate for Petitioner Sri./Smt. :

NISHANTH.S.K

Date of Filing :

13-07-2026

Date of Registration :

13-07-2026

Relief :

PRAYS TO DIRECT THE RESPONDENT POLICE TO ENLARGE THE PETITIONER ON ANTICIPATORY BAIL CR NO. 78/2026 FOR THE OFFENCE P/U/S 336(2), 336(3), AND 340(2) OF BNS PENDING ON THE FILE OF LV ACJM IN THE INTEREST OF JUSTICE.

Date of Cause of action :

10-07-2026

Receipt No.

Date	Purpose	Mode	Bank Name	Amount
22006/2026-2027	Process Fee	Cash		2.00

CAO/CMO

Registered and made over this case to CCH-
court for disposal according to law.

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Certified copy of FIR &
complaint not furnished.

PRL CITY CIVIL AND SESSIONS JUDGE
BENGALURU



Cy-1/1112 6720/26

13-07-26

P-NSK

R-PP

To Comply Office Obj

Advocate for the Petitioner present and files memo along with certified copy of FIR and complaint copy and he complied office objection.

Counsel for Petitioner files memo along with citations along with xerox notification dt. 25.06.1977.

Heard on interim bail application.

For order on interim bail application.

Call on 14.07.2026.


LXII ACC & S.J., B.LURU

14-07-26

For Interim Bail Order

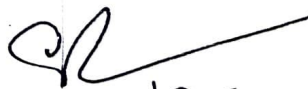
ORDER ON INTERIM BAIL APPLICATION.

The petitioner has filed the present application seeking interim anticipatory bail pending disposal of the main anticipatory bail petition in Crime No.78/2026 of Vidhana Saudha Police Station, registered for the offences punishable under Sections 356(2), 336(3) and 340(2) of the Bharatiya Nyaya Sanhita, 2023.

2. Heard the learned counsel for the petitioner and the learned Public Prosecutor. Perused the records.

3. The following points arises for my consideration;




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1. Whether the petitioner has made out sufficient grounds for grant of interim anticipatory bail pending disposal of the main anticipatory bail petition?

2. What order?

4. My findings to the above points are as follows:

Point No.1: In the **Affirmative**.

Point No.2: As per the final order, for the following:

REASONS

5. The prosecution case discloses that the petitioner allegedly claimed reservation under Category 3B in the recruitment process conducted by the Karnataka Public Service Commission by producing false income and caste-related documents. Based on the complaint lodged by Smt. B.N. Shobha, Assistant Secretary, Karnataka Public Service Commission, Crime No.78/2026 came to be registered against the petitioner.

6. The learned counsel for the petitioner submits that the petitioner is innocent and has been falsely implicated. It is further submitted that the petitioner had voluntarily withdrawn her candidature by submitting a letter dated 24.06.2026, much prior to the registration of the FIR, which prima facie indicates that she had no intention to derive any wrongful benefit. It is also submitted that the Karnataka Public Service Commission had initiated departmental proceedings and that the resolution passed by the Commission has been stayed by the Hon'ble High Court of



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Karnataka in W.P. No.20949/2026. Therefore, the issue relating to the petitioner's claim is presently pending consideration before the Hon'ble High Court.

7. The learned counsel further submits that the allegations are entirely based upon documentary evidence. The relevant application, caste certificate, income certificate and other records are already available with the Karnataka Public Service Commission and the investigating agency. Therefore, nothing remains to be recovered from the petitioner and custodial interrogation is not shown to be necessary.

8. The petitioner has further undertaken to cooperate with the investigation and to appear before the Investigating Officer whenever required.

9. The learned counsel has relied upon 2026 SCC OnLine SC 162, wherein the Hon'ble Supreme Court reiterated that where the offences are punishable with imprisonment below seven years, arrest should not be made as a matter of course and that bail is the rule and jail is the exception, unless custodial interrogation is shown to be necessary.

10. The learned counsel has also relied upon the order of the Hon'ble High Court of Karnataka in Criminal Petition No.201475/2025 dated 02.10.2025, wherein anticipatory bail was granted in respect of offences under the Bharatiya Nyaya Sanhita after observing that when the allegations are founded substantially upon documentary evidence already available with the



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investigating agency and no custodial interrogation is required, the liberty of the accused deserves protection by imposing suitable conditions.

11. Having carefully considered the rival submissions, this Court finds that the allegations in the present case substantially rest upon documentary evidence already available with the investigating agency. No material is placed before this Court to indicate that custodial interrogation of the petitioner is indispensable for effective investigation. The offences alleged are not punishable with death or imprisonment for life. The petitioner has expressed willingness to cooperate with the investigation and there is no material at this stage to indicate that she is likely to abscond, tamper with the prosecution evidence or influence witnesses.

12. At this stage, this Court is not required to examine the correctness or otherwise of the allegations in detail. Those questions are matters for investigation and, if necessary, trial. The Court is only required to consider whether interim protection is warranted pending adjudication of the main anticipatory bail petition.

13. Having regard to the nature of the allegations, the documentary character of the evidence, the punishment prescribed for the offences alleged, the principles governing anticipatory bail laid down by the Hon'ble Supreme Court and the Hon'ble High Court, and the undertaking given by the petitioner to cooperate



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with the investigation, this Court is satisfied that the petitioner has made out sufficient grounds for grant of interim anticipatory bail. Accordingly, Point No.1 is answered in the Affirmative. In the result this Court proceed to pass the following;

ORDER

The interim application filed by the petitioner is hereby allowed.

In the event of arrest of the petitioner ~~Kumar~~^{MS} Suma S. Sahukar in Crime No.78/2026 of Vidhana Saudha Police Station, Bengaluru, for the offences punishable under Sections 356(2), 336(3) and 340(2) of the Bharatiya Nyaya Sanhita, 2023, she shall be released on interim anticipatory bail, pending disposal of the main anticipatory bail petition, subject to the following conditions:

1. The petitioner shall execute a personal bond for Rs.1,00,000/- with one surety for the like sum to the satisfaction of the Investigating Officer.
2. The petitioner shall appear before the Investigating Officer within seven days from the date of receipt of this order and shall cooperate with the investigation as and when called.
3. The petitioner shall not directly or indirectly induce, threaten or promise any prosecution witness and shall not tamper with the prosecution evidence.
4. The petitioner shall furnish her residential address and mobile number to the Investigating Officer and shall intimate any change thereof forthwith.


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5. The petitioner shall not leave India without prior permission of the jurisdictional Court, if such permission is otherwise required.

6. The petitioner shall not commit any offence of a similar nature during the pendency of the proceedings.

It is made clear that the observations made in this order are confined to the consideration of the present interim application and shall not influence the investigation or the decision on the main anticipatory bail petition.

Issue notice to the respondent. *Call on*

16/7/26

[Signature] *14/7/26*

(Raghavendra S. Channabasappa)
LXII Addl. City Civil & Sessions Judge,
(CCH-63), Bengaluru.

16-07-26

P-NSK

Learned PP prays time for objection.

Call on 18.07.2026.

[Signature] *16/7*

LXII ACC & S.J., B.LURU

